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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, with your permission, I beg to lay on the Table a copy of the Mid-Year Analysis (Hindi and English versions)- 2011-2012 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 5437/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA PATEL): Madam Speaker , I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2010-2011.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5438/15/11)

- (b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2010-2011.
- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5439/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2010-2011.

(Placed in Library, See No. LT 5440/15/11)

- (3) A copy of the Notification No. G.S.R. 778(E) (Hindi and English versions) published in Gazette of India dated the 21st October, 2011 reservation of an area in the North Eastern Block Range, Sandur Taluk, Bellary District, Karnataka for iron ore in favour of Visvesvaraya Iron and Steel Plant under Steel Authority of India Limited under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam Speaker, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5442/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam Speaker, on behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5443/15/11)

- (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5444/15/11)

- (c) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5445/15/11)

- (d) (i) Review by the Government of the working of the General Insurance Company Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the General Insurance Company Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5446/15/11)

- (e) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2010-2011.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5447/15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/22/27668 in Gazette of India dated the 30th August, 2011.

(Placed in Library, See No. LT 5448/15/11)

- (ii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Second Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/19/26273 in Gazette of India dated the 17th August, 2011.

(Placed in Library, See No. LT 5449/15/11)

- (iii) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/16/26150 in Gazette of India dated the 16th August, 2011.

- (iv) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) (Second Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/18/26148 in Gazette of India dated the 16th August, 2011.

- (v) The Securities and Exchange Board of India (Merchant Bankers) (Second Amendment) Regulations, 2011 published in the Notification No. F. No. LAD-NRO/GN/2011-12/17/26149 in Gazette of India dated the 16th August, 2011.

(Placed in Library, See No. LT 5450/15/11)

(3) A copy of the Service Tax (Fifth Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 771(E) in Gazette of India dated the 21st October, 2011 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(Placed in Library, See No. LT 5451/15/11)

(4) A copy of the Notification No. S.O.2045(E) (Hindi and English versions) published in Gazette of India dated the 6th September, 2011, together with an explanatory memorandum specifying the allowances and perquisites of serving as well as retired Chairman and Members of UPSC for the purposes of clause 45 of Section 10 of the Income-tax Act, 1961, issued under Section 10 of the said Act.

(Placed in Library, See No. LT 5452/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 712(E) published in Gazette of India dated 22nd September, 2011, together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback for the year 2011-2012.
- (ii) G.S.R. 787(E) published in Gazette of India dated 28th October, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 68/2011-Cus., (N.T.) dated 22nd September, 2011.
- (iii) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2011 published in Notification No. G.S.R. 713(E) in Gazette of India dated 22nd September, 2011 together with an explanatory memorandum.
- (iv) S.O. 2270(E) published in Gazette of India dated 30th September, 2011, together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (v) S.O. 2364(E) published in Gazette of India dated 14th September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) S.O. 2444(E) published in Gazette of India dated 27th October, 2011, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) S.O. 2470(E) published in Gazette of India dated 31st October, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (viii) S.O. 2579(E) published in Gazette of India dated 15th November, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ix) S.O. 2244(E) published in Gazette of India dated 28th September, 2011, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

(Placed in Library, See No. LT 5453/15/11)

(6) A copy of the Allahabad Bank (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. HO/Admn./F-49/3241 in Gazette of India dated the 2nd September, 2011 under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, together with a corrigendum thereto published in Notification No. 181 dated 3rd November, 2011.

(Placed in Library, See No. LT 5454/15/11)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.676(E) published in Gazette of India dated 13th September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 16/2011-CE (N.T.) dated 18th July, 2011.
- (ii) The Central Excise (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R. 677(E) in Gazette of India dated 14th September, 2011, together with an explanatory memorandum.
- (iii) The CENVAT Credit (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R. 678(E) in Gazette of

India dated 14th September, 2011, together with an explanatory memorandum.

(Placed in Library, See No. LT 5455/15/11)

- (8) A copy of the Life Insurance Corporation of India, Class III and Class IV Employees (Promotion) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 779(E) in Gazette of India dated 21st October, 2011 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(Placed in Library, See No. LT 5456/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Madam Speaker, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2010-2011.
(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5457/15/11)

- (2) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2010-2011.
(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5458/15/11)

- (3) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2010-2011.
(ii) Annual Report of the SJVN Limited, Shimla, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5459/15/11)

- (4) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2010-2011.
(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5460/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Madam Speaker, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 published in Notification No. F. No. 2-15015/30/2010 in Gazette of India dated 1st August, 2011.
- (ii) The Food Safety and Standards (contaminants, toxins and Residues) Regulations, 2011 published in Notification No. F. No. 2-15015/30/2010 in Gazette of India dated 1st August, 2011.
- (iii) The Food Safety and Standards (Packaging and labelling) Regulations, 2011 published in Notification No. F. No. 2-15015/30/2010 in Gazette of India dated 1st August, 2011.

(Placed in Library, See No. LT 5461/15/11)

- (iv) The Food Safety and Standards Authority of India (Procedure for Transaction of Business of the Central Advisory Committee) Regulations, 2010 published in Notification No. F. No. 1-61/FSSA/2009-DFQC in Gazette of India dated 10th March, 2011.
- (v) The Food Safety and Standards Authority of India (Procedure for Scientific Committee and Scientific Panels) Regulations, 2010 published in Notification No. F. No. 1-61/FSSA/2009-DFQC in Gazette of India dated 10th March, 2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (1) above.

(Placed in Library, See No. LT 5462/15/11)

(3) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(Placed in Library, See No. LT 5463/15/11)
